

(10)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

ORIGINAL APPLICATION NO. 1241 OF 2005.

ALLAHABAD THIS THE 16TH DAY OF NOVEMBER 2007.

Hon'ble Dr. K.BS Rajan, J.M

Hon'ble Mr. K.S. Menon, A.M

Mahendra Pal Singh, son of Shri Narayan Lal aged about 43 years, resident of H. No. MIG 86,BDA Colony, Tibrinath Mandir, Bareilly 243001 (U.P), Presently employed as Senior Tax Assistant, Central Excise Division, Rampur Garden, Bareilly-243001 (UP).

.....Applicant

(By Advocates: Shri Ram Pandey/Shri S.K. Pandey)

Versus.

1. The Union of India through the Secretary (Revenue), Department of Revenue, Ministry of Finance, North Block, New Delhi-110001.
2. The Commissioner, Central Excise Commissionerate, Bhaishali Ground, Shaheed Park, Delhi Road, Meerut-II.
3. The Additional Commissioner (P&V), Central Excise Commissionerate, 7-A, Ashok Marg, Lucknow.
4. The Additional Commissioner (P&V), Central Excise Commissionerate, Bhaishali Ground, Shaheed Park, Delhi Road, Meerut-II.
5. The Additional Commissioner (P&V), Central Excise Commissionerate, 38, MG Marg, Civil Lines, Allahabad.
6. The Deputy Commissioner, Central Excise Division, Rampur Garden, Bareilly.

.....Respondents

(By Advocate: Sri S. Singh)

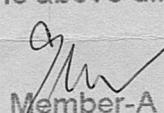
ORDER

Dr. K.BS Rajan, J.M

Shri S.K. Pandey, learned counsel for the applicant and Shri S. Singh, learned counsel for the respondents.

2. This is disciplinary matter. The applicant has come up against the order of penalty, while the appeal is stated to be pending. It is appropriate that statutory remedy is exhausted first. Respondents are directed to dispose of the appeal by reasoned and speaking order within a period of two weeks from the date of communication of the order.

3. With the above direction, the O.A. is disposed of. No costs.


Member-A

Manish/-


Member-J